

LIR No. 1793/19

Abdul Aziz vs Top Shop Impex

18.08.2020

Present: None for the parties.

The matter was earlier fixed for 16.05.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management on it's second address is received back with the report unserved, whereas, notice issued to the management on it's first address is not received back.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **25.11.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 656/16

Dal Chand vs. M/s Babu Jagjiwan Ram Memorial Hospital & Ors.

18.08.2020

Present: None for the workman.

Sh. Raj Kumar Mittal, AR for the management no.1 and 2 through video conference.

Sh. Abhishck Kumar, AR for the management No.3 through video conference.

The matter is fixed for today for the evidence of the workman and also for the payment of the cost Rs. 5,000/- by the management No.3 to the workman.

Today, no one has appeared on behalf of the workman through video conference.

Ld. AR for the management No.3 has submitted that the cost will be paid to the workman on the next date of hearing.

Accordingly, the matter stands adjourned for the evidence of the workman and also for the payment of cost by the management No.3 to the workman on 01.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management ^{their} or ^{his} ARs in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

LIR No. 9108/16
Wazir vs. M/s UNI Style Images Pvt. Ltd.

18.08.2020

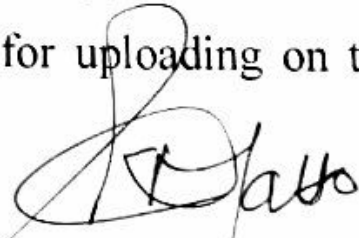
Present: None for the workman.
None for the management.
(Defence of the management is already struck off)

The matter was earlier fixed for 15.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 08.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LID No. 371/19

Bunty @ Bunty Kumar vs. M/s Cadila Healthcare Ltd.

18.08.2020

Present: None for workman.
Sh. Anurag Lakhotia, AR for the management through video conference.

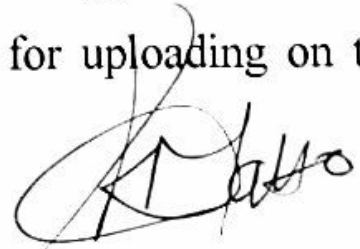
The matter is fixed for today for the evidence of the workman.

Today, no one has appeared on behalf of the workman through video conference.

The Ld. AR for the management has told to the court that he has already received the copy of affidavit of the workman.

Accordingly, the matter stands adjourned for the evidence of the workman on 12.03.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No.6154/16

Satish Choudhary vs. M/s Bal Bharti Public School

18.08.2020

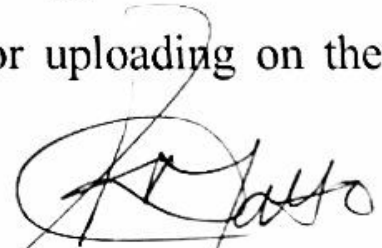
Present: None for the parties.

The matter was earlier fixed for 15.07.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 10.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 1712/16
Raju Chauhan vs. M/s Living Media

18.08.2020

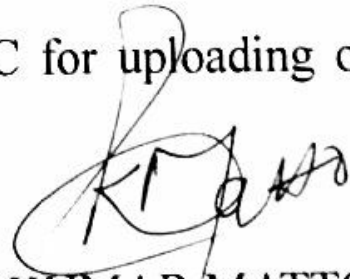
Present: None for the parties.

The matter was earlier fixed for 15.07.2020 for evidence of the management on the preliminary issue No.1. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on the preliminary issue No.1 on 16.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 2536/19

Varun Kumar Yadav vs Paul Components Pvt. Ltd. & ors.

18.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 16.04.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.1 and 2 are received back with the report unserved, whereas, the notice issued to the management no.3 is not received back.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file fresh address, e.mail address, mobile phone number of the management no.2 along with the email addresses and mobile phone numbers of managements no.1&3 and complete sets of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 26.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LCA No. 949/16
Kamal Asrani vs. M/s Webonflex Marketing Pvt. Ltd.

18.08.2020

Present: None for the parties.

The matter was earlier fixed for 15.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 08.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

It will be last and final opportunity to the workman to conclude his entire evidence.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 9886/16
Mukesh Bharti vs. M/s M.S.W. Solution Pvt. Ltd.

18.08.2020

Present: None for the parties.

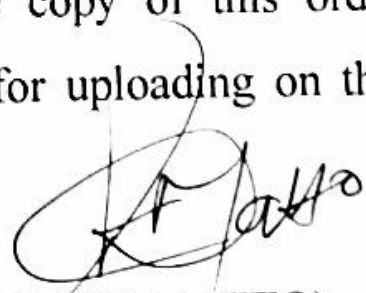
The matter was earlier fixed for 15.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 10.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

It will be last and final opportunity for the workman to conclude his entire evidence on the next date of hearing.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 9728/16
Mukesh Mishra vs. M/s Jain Fabricators Pvt. Ltd.

18.08.2020

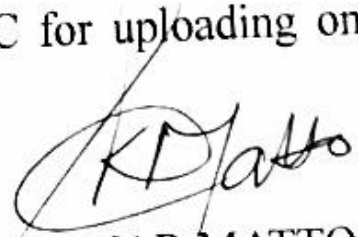
Present: None for the parties.

The matter was earlier fixed for 16.05.2020 for remaining evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 10.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 3941/18
Mahender Singh vs PGF Ltd.

18.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 15.07.2020 for the service of the management, but, the notice issued to the management is not received back. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 25.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 3940/18
Devinder Singh vs PGF Ltd.

18.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 15.07.2020 for the service of the management, but, the notice issued to the management is not received back. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 25.11.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 914/20

Chandershekar vs M/s Digicable Network (India) Pvt.Ltd.

18.08.2020

Present: None for the workman.

The matter was earlier fixed for 16.05.2020 for service of court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, fresh court notice is ordered to be issued to the workman through whatsapp on his mobile phone number, as mentioned in the reference. Court notice to be issued to the workman is returnable on 22.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIB No. 2533/19

Shatrughan Prasad Yadav vs Paul Components Pvt. Ltd. & ors.

18.08.2020

Present: None for the workman.
None for the managements.

The matter was earlier fixed for 16.04.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.1 and 2 are received back with the report unserved, whereas, the notice issued to the management no.3 is not received back.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file fresh address, e.mail address, mobile phone number of the management no.2 along with the email addresses and mobile phone numbers of managements no.1&3 and complete sets of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 26.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 350/16
Birender Singh Rawat vs. M/s Living Media

18.08.2020

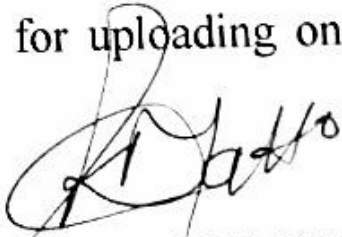
Present: None for the parties.

The matter was earlier fixed for 15.07.2020 for evidence of the management on the preliminary issue No.1. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on the preliminary issue No.1 on 16.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 9726/16

Vikas Gupta vs. M/s Jain Fabricators Pvt. Ltd.

18.08.2020

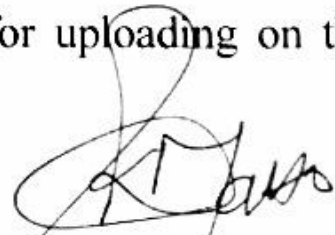
Present: None for the parties.

The matter was earlier fixed for 16.05.2020 for cross-examination of the workman by the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 10.03.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 222/16
Sanjay Kumar vs. M/s Living Media

18.08.2020

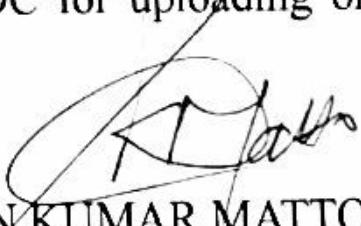
Present: None for the parties.

The matter was earlier fixed for 15.07.2020 for evidence of the management on the preliminary issue No.1. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on the preliminary issue No.1 on 16.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 3966/18
Ram Daras vs. M/s Daya Ram Thekedar

18.08.2020

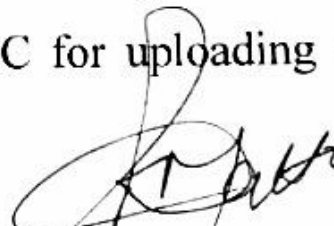
Present: None for the workman.
Management is already exparte.

The matter is fixed for today for the exparte evidence of the workman.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the exparte evidence of the workman on 15.03.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 1815/19

**Rajesh Kumar vs Scientific Security Management Services Pvt.
Ltd.**

18.08.2020

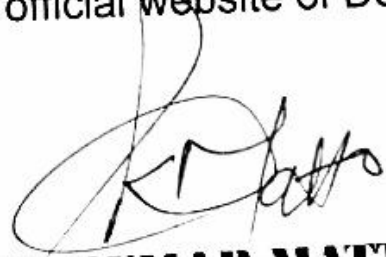
Present: None for the workman.

The matter was earlier fixed for 16.04.2020 for filing of the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for filing of the statement of claim on **19.09.2020**.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LID No. 807/16

Rehana Khatoon vs. M/s Maxfort School & Ors.

18.08.2020

Present: None for the workwoman.
None for the management no.1.
Management No.2 is already exparte.

The matter was earlier fixed for 16.05.2020 for evidence of the workwoman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workwoman on 02.03.2021. Workwoman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements ^{Not u-3} or their AR [~] in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 219/16
Ram Kumar vs. M/s Living Media

18.08.2020

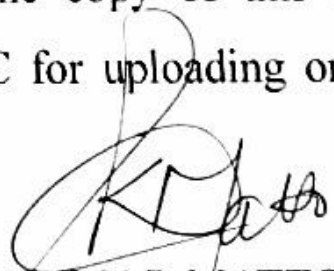
Present: None for the parties.

The matter was earlier fixed for 15.07.2020 for evidence of the management on the preliminary issue No.1. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on the preliminary issue No.1 on 16.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 908/20

Raj Kumar vs M/s Digicable Network (India) Pvt.Ltd.

18.08.2020

Present: None for the workman.

The matter was earlier fixed for 16.05.2020 for service of court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notice is ordered to be issued to the workman through whatsapp on his mobile phone number, as mentioned in the reference. Court notice to be issued to the workman is returnable on 22.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 913/20

Dinesh Kumar vs M/s Digicable Network (India) Pvt.Ltd.

18.08.2020

Present: None for the workman.

The matter was earlier fixed for 16.05.2020 for service of court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, fresh court notice is ordered to be issued to the workman through whatsapp on his mobile phone number, as mentioned in the reference. Court notice to be issued to the workman is returnable on 22.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LID No. 295/18

Kranti Sharma @ Karan Sharma vs. M/s Bhairav Embro Design Pvt. Ltd.

18.08.2020

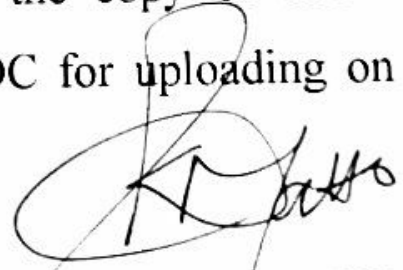
Present: None for the parties.

The matter was earlier fixed for 16.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 12.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 1824/19
Pankaj Thakur vs Scientific Security Management Services
Pvt. Ltd.

18.08.2020

Present: None for the workman.

The matter was earlier fixed for 16.04.2020 for filing of the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for filing of the statement of claim on **19.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIB No. 2534/19
Sunil Pandey vs Paul Components Pvt. Ltd. & ors.

18.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 16.04.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.1 and 2 are received back with the report unserved, whereas, the notice issued to the management no.3 is not received back.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file fresh address, e.mail address, mobile phone number of the management no.2 along with the email addresses and mobile phone numbers of managements no.1&3 and complete sets of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 26.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 1813/19

Ashok Kumar vs Scientific Security Management Services Pvt. Ltd.

18.08.2020

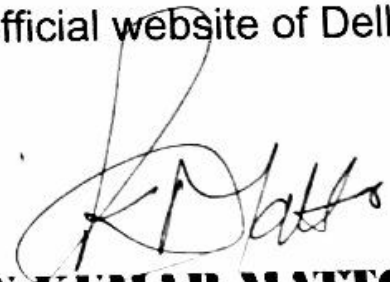
Present: None for the workman.

The matter was earlier fixed for 16.04.2020 for filing of the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for filing of the statement of claim on **19.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 909/20

Pappu vs M/s Digicable Network (India) Pvt.Ltd.

18.08.2020

Present: None for the workman.

The matter was earlier fixed for 16.05.2020 for service of court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, fresh court notice is ordered to be issued to the workman through whatsapp on his mobile phone number, as mentioned in the reference. Court notice to be issued to the workman is returnable on 22.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 911/20

Jeevan Singh vs M/s Digicable Network (India) Pvt.Ltd.

18.08.2020

Present: None for the workman.

The matter was earlier fixed for 16.05.2020 for service of court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, fresh court notice is ordered to be issued to the workman through whatsapp on his mobile phone number, as mentioned in the reference. Court notice to be issued to the workman is returnable on 22.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIB No. 2531/19

Sanjay Kumar vs Paul Components Pvt. Ltd. & ors.

18.08.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 16.04.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the managements no.1 and 2 are received back with the report unserved, whereas, the notice issued to the management no.3 is not received back.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file fresh address, e.mail address, mobile phone number of the management no.2 along with the email addresses and mobile phone numbers of managements no.1&3 and complete sets of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 26.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 1711/16
Rajender Singh vs. M/s Living Media

18.08.2020

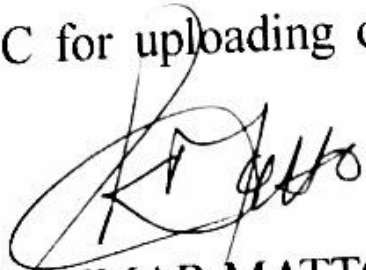
Present: None for the parties.

The matter was earlier fixed for 15.07.2020 for evidence of the management on the preliminary issue No.1. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on the preliminary issue No.1 on 16.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman through his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 1816/19

Yadu Nath vs Scientific Security Management Services Pvt. Ltd.

18.08.2020

Present: None for the workman.

The matter was earlier fixed for 16.04.2020 for filing of the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for filing of the statement of claim on **19.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 910/20

Vijay Kumar vs M/s Digicable Network (India) Pvt.Ltd.

18.08.2020

Present: None for the workman.

The matter was earlier fixed for 16.05.2020 for service of court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, fresh court notice is ordered to be issued to the workman through whatsapp on his mobile phone number, as mentioned in the reference. Court notice to be issued to the workman is returnable on 22.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 1488/19

Vinay Kumar vs. M/s Khushi Fabrication Pvt. Ltd.

18.08.2020

Present: None for the workman.
Management is already exparte.

The matter was earlier fixed for 16.04.2020 for exparte evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf the workman through video conference.

Accordingly, the matter stands adjourned for exparte evidence of the workman on 15.03.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 912/20

Nikhil Mandal vs M/s Digicable Network (India) Pvt.Ltd.

18.08.2020

Present: None for the workman.

The matter was earlier fixed for 16.05.2020 for service of court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, fresh court notice is ordered to be issued to the workman through whatsapp on his mobile phone number, as mentioned in the reference. Court notice to be issued to the workman is returnable on 22.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 1819/19

Yugal Kishore Rai vs Scientific Security Management Services Pvt. Ltd.

18.08.2020

Present: None for the workman.

The matter was earlier fixed for 16.04.2020 for filing of the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for filing of the statement of claim on **19.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
18.08.2020

LIR No. 8943/16

Vinay Pathak vs M/s Maurya Printers Pvt. Ltd.

18.08.2020

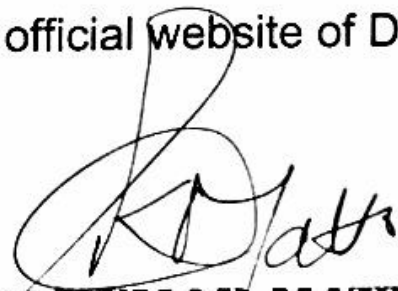
Present: None for the parties.

The matter is fixed for today for filing of the rejoinder and also for framing of issues.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for filing of rejoinder and framing of issues on 21.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LCA No. 1313/19
Manoj Kumar Jha vs HR, Bajaj Allianz Life Insurance
Company Ltd.

18.08.2020

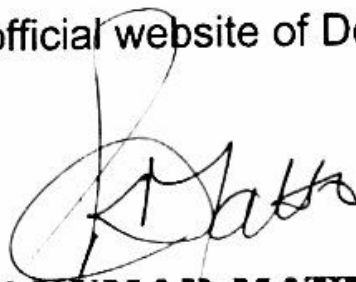
Present: None for the parties.

The matter is fixed for today for filing of the rejoinder and also for framing of issues.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for filing of rejoinder and framing of issues on 21.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 1818/19

Om Shankar vs Scientific Security Management Services Pvt. Ltd.

18.08.2020

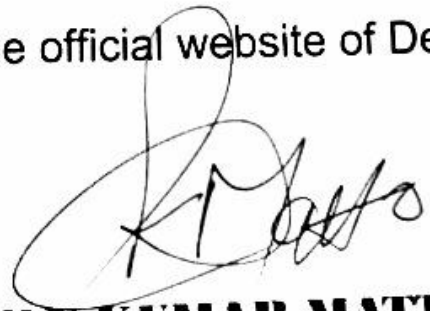
Present: None for the workman.

The matter was earlier fixed for 16.04.2020 for filing of the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for filing of the statement of claim on **19.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 3938/18
Mahender Kumar vs PGF Ltd.

18.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 15.07.2020 for the service of the management, but, the notice issued to the management is not received back. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 25.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
18.08.2020

LIR No. 1796/19
Md. Yasin vs Top Shop Impex

18.08.2020

Present: None for the parties.

The matter was earlier fixed for 16.05.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management on it's second address is received back with the report unserved, whereas, notice issued to the management on it's first address is not received back.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **25.11.2020.**

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 3945/18
Devi Dutt vs PGF Ltd.

18.08.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 15.07.2020 for the service of the management, but, the notice issued to the management is not received back. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 25.11.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No.1795/19

Praveen Khosla vs Top Shop Impex

18.08.2020

Present: None for the parties.

The matter was earlier fixed for 16.05.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management on it's second address is received back with the report unserved, whereas, notice issued to the management on it's first address is not received back.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **25.11.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 1811/19
Peshawari Lal vs Scientific Security Management Services Pvt.
Ltd.

18.08.2020

Present: None for the workman.

The matter was earlier fixed for 16.04.2020 for filing of the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for filing of the statement of claim on **19.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 646/16
Raghubir Singh Thakur vs. M/s Living Media

18.08.2020

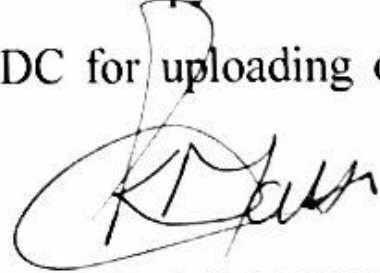
Present: None for the parties.

The matter was earlier fixed for 15.07.2020 for evidence of the management on the preliminary issue No.1. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on the preliminary issue No.1 on 16.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 3190/17
Wakil Ahmad @ Lalu vs. M/s Shree Santosh Newtech Industry

18.08.2020

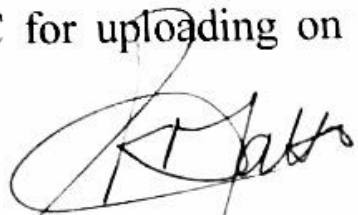
Present: None for the workman.
Sh. Santosh Singh, AR for the management through video conference.

The matter is fixed for today for the evidence of the workman.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 12.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No.1810/19

**Nawab Singh vs Scientific Security Management Services Pvt.
Ltd.**

18.08.2020

Present: None for the workman.

The matter was earlier fixed for 16.04.2020 for filing of the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for filing of the statement of claim on **19.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 1794/19
Girwar Singh vs Top Shop Impex

18.08.2020

Present: None for the parties.

The matter was earlier fixed for 16.05.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management on it's second address is received back with the report unserved, whereas, notice issued to the management on it's first address is not received back.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on **25.11.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 220/16
Ramesh Prasad vs. M/s Living Media

18.08.2020

Present: None for the parties.

The matter was earlier fixed for 15.07.2020 for evidence of the management on the preliminary issue No.1. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on the preliminary issue No.1 on 16.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 1823/19

Harish Kumar vs Scientific Security Management Services Pvt. Ltd.

18.08.2020

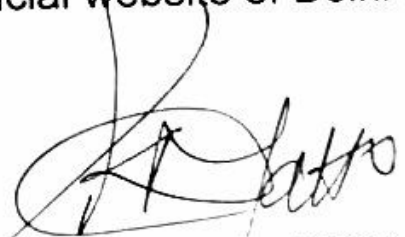
Present: None for the workman.

The matter was earlier fixed for 16.04.2020 for filing of the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for filing of the statement of claim on **19.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 223/16
Shashikant Mishra vs. M/s Living Media

18.08.2020

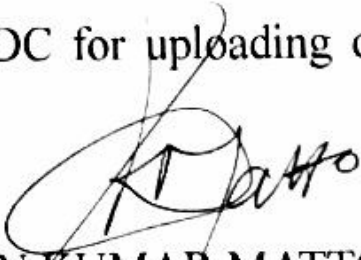
Present: None for the parties.

The matter was earlier fixed for 15.07.2020 for evidence of the management on the preliminary issue No.1. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on the preliminary issue No.1 on 16.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 2537/19

Mohd Anshari vs Paul Components Pvt. Ltd. & ors.

18.08.2020

Present: None for the workman.
None for the managements.

The matter was earlier fixed for 16.04.2020 for the service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.1 and 2 are received back with the report unserved, whereas, the notice issued to the management no.3 is not received back.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file fresh address, e.mail address, mobile phone number of the management no.2 along with the email addresses and mobile phone numbers of managements no.1&3 and complete sets of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements, which are returnable on 26.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 915/20

Ved Prakash vs M/s Digicable Network (India) Pvt.Ltd.

18.08.2020

Present: None for the workman.

The matter was earlier fixed for 16.05.2020 for service of court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notices issued issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, fresh court notice is ordered to be issued to the workman through whatsapp on his mobile phone number, as mentioned in the reference. Court notice to be issued to the workman is returnable on 22.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LIR No. 1814/19

Rakesh Kumar vs Scientific Security Management Services Pvt. Ltd.

18.08.2020

Present: None for the workman.

The matter was earlier fixed for 16.04.2020 for filing of the statement of claim, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for filing of the statement of claim on **19.09.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.08.2020

LID No. 129/17

Praveen Kumar vs. M/s Cheena & Company

18.08.2020

Present: None for the parties.

The matter was earlier fixed for 16.04.2020 for appearance of the official of the management No.1 and also for consideration on the application filed by the workman, vide which the workman has sought direction to the management No.1 to produce certain documents.

But the matter could not be taken up on that day, in view of spreading of covid 19.

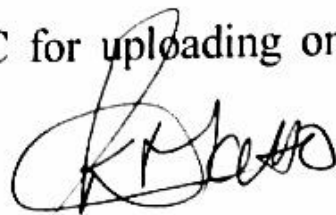
The matter was also fixed for 20.07.2020 for the evidence of the workman.

But the matter could not be taken up even on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for consideration on the application filed by the workman on 25.11.2020 and for the evidence of the workman on 17.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing fixed for evidence of the workman and supply advance copies thereof to the managements or their AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LID No. 128/17
Subhash vs. M/s Cheena & Company & Ors.

18.08.2020

Present: None for the parties.

The matter was earlier fixed for 16.04.2020 for appearance of the official of the management No.1 and also for consideration on the application filed by the workman, vide which the workman has sought direction to the management No.1 to produce certain documents.

But the matter could not be taken up on that day, in view of spreading of covid 19.

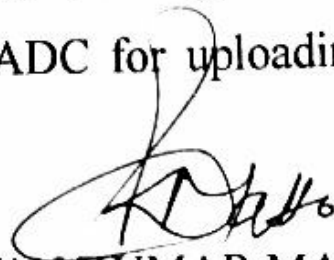
The matter was also fixed for 20.07.2020 for the evidence of the workman.

But the matter could not be taken up even on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for consideration on the application filed by the workman on 25.11.2020 and for the evidence of the workman on 17.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing fixed for evidence of the workman and supply advance copies thereof to the managements or their AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LID No. 355/16

Rajesh Kumar vs. M/s B.D. Sharma Consulting

18.08.2020

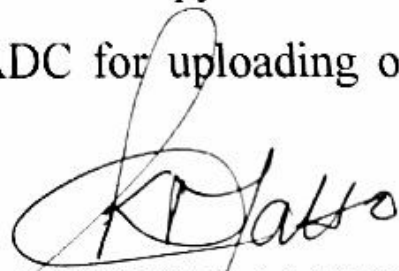
Present: None for the parties.

The matter was earlier fixed for 16.04.2020 for cross-examination of the witness of the management by the workman and also for the payment of cost by the workman to the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 24.02.2021. It will be last and final opportunity to the workman to cross-examine the management witness.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No.2953/17

Naresh Kumar vs. M/s Chemical Suppliers India Pvt. Ltd.

18.08.2020

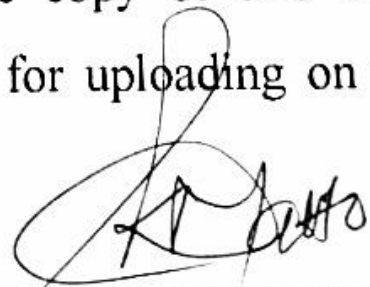
Present: None for the parties.

The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 27.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LID No. 127/17

Rakesh vs. M/s Cheena & Company & Ors.

18.08.2020

Present: None for the parties.

The matter was earlier fixed for 16.04.2020 for appearance of the official of the management No.1 and also for consideration on the application filed by the workman, vide which the workman has sought direction to the management No.1 to produce certain documents.

But the matter could not be taken up on that day, in view of spreading of covid 19.

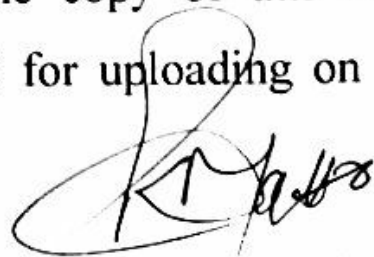
The matter was also fixed for 20.07.2020 for the evidence of the workman.

But the matter could not be taken up even on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for consideration on the application filed by the workman on 25.11.2020 and for the evidence of the workman on 17.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing fixed for evidence of the workman and supply advance copies thereof to the managements or their AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

18.08.2020

LID No. 130/17
Dharambir Singh vs. M/s Cheena & Company & Ors.

18.08.2020

Present: None for the parties.

The matter was earlier fixed for 16.04.2020 for appearance of the official of the management No.1 and also for consideration on the application filed by the workman, vide which the workman has sought direction to the management No.1 to produce certain documents.

But the matter could not be taken up on that day, in view of spreading of covid 19.

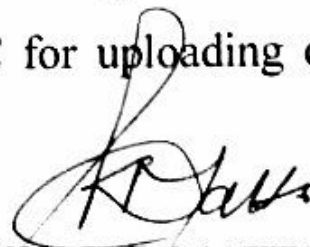
The matter was also fixed for 20.07.2020 for the evidence of the workman.

But the matter could not be taken up even on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for consideration on the application filed by the workman on 25.11.2020 and for the evidence of the workman on 17.03.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing fixed for evidence of the workman and supply advance copies thereof to the managements or their AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 1713/16
Chandan Kumar vs. M/s Living Media

18.08.2020

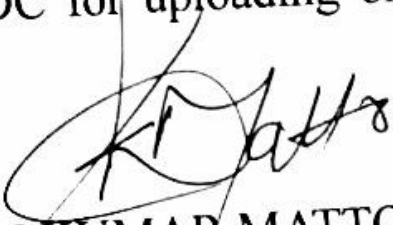
Present: None for the parties.

The matter was earlier fixed for 15.07.2020 for evidence of the management on the preliminary issue No.1. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on the preliminary issue No.1 on 16.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 7803/16
Indal vs. M/s Chawla Plasto Pack

18.08.2020

Present: None for the parties.

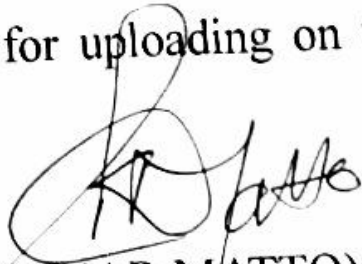
The matter was earlier fixed for 16.05.2020 for filing of the documents on record by the management and also for consideration on the application moved by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 22.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LCA No. 329/16
Rajesh Kumar vs. M/s B.D. Sharma Consulting

18.08.2020

Present: None for the parties.

The matter was earlier fixed for 16.04.2020 for cross-examination of the witness of the management by the workman and also for the payment of cost by the workman to the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 24.02.2021. It will be last and final opportunity to the workman to cross-examine the management witness.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 6865/16

Sh. Puran Singh vs. Orient Fashion Exports India Pvt. Ltd.

18.08.2020

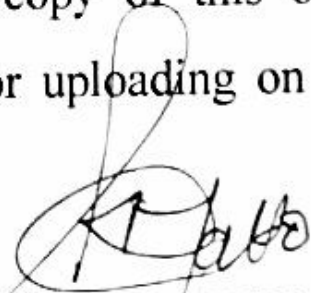
Present: None for the workman.
Sh. Pradhuman Gautam, AR for the management through video conference.

The matter is fixed for today for hearing arguments on the issue no.1.

But, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on the issue no. 1 on 23.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 1312/16

Sanjeev Kumar vs. Superchemfab Engg. Consultants Pvt. Ltd. & Ors.

18.08.2020

Present:

Sh. Ajit Kumar Singh, AR for the workman through video conference.

None for the managements.

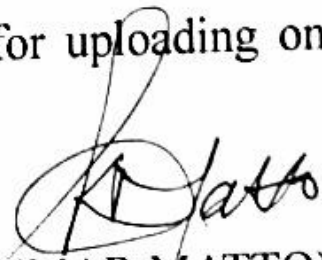
Managements are already exparte.

The matter is fixed for hearing exparte final arguments.

But, the Ld. AR for the workman seeks adjournment on the ground that one matter between the same parties relating to the gratuity is pending in the Hon'ble High Court of Delhi and the same has been referred to the Mediation Centre in the Hon'ble High Court of Delhi and chances of settlement are there.

In view of the request made by the Ld. AR for the workman, the matter is ordered to be listed for hearing exparte final arguments on 22.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

18.08.2020

LIR No. 3384/17
Ram Narayan Maurya vs. P.W.D.CEC Land

18.08.2020

Present: Sh. Santosh Singh, AR for the workman through video conference.
None for the management No.1. (Management No.1 is already exparte.)
None for the management no.2.

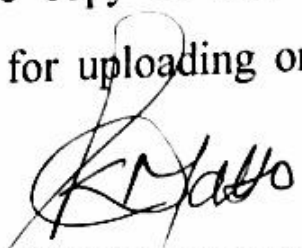
The matter was earlier fixed for 16.05.2020 for filing reply to the application moved by the management no.1 and consideration thereon and also for filing reply to the application filed by the workman and consideration thereon.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the managements through video conference.

Ld. AR for the workman has submitted that he will straightway argue on the application filed by the management no.1, vide which management no.1 has sought to aside the order dated 29.01.2020, whereby it was proceeded exparte. But as today, as no one has appeared on behalf of the managements, so, the matter stands adjourned for filing reply to the application of the workman and consideration on both the applications filed by the workman and the management No.1 on 06.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 2116/17
Devender Thakur vs. M/s Altone Aircon

18.08.2020

Present: None for the workman.
None for the management No.1.
Management no.2 is already exparte.

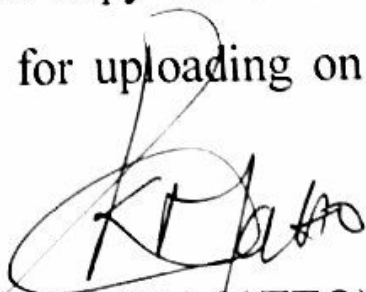
The matter was earlier fixed for 16.05.2020 for hearing argument son the application filed by the management No.1 for deleting the name of the management No.1.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 27.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 867/18
Randhir Singh Chhikara vs. The HT Media Ltd.

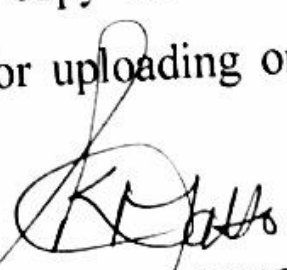
18.08.2020

Present: Ms. Chetna Chhikara, AR for the workman through video conference. ^{LR 2}
Sh. Rohit Singh, proxy AR for the management through video conference.

The matter is fixed for today for consideration on the application filed by the management for amendment and framing of additional issues. But The Ld. Proxy AR for the management seeks adjournment as the main AR of the management is busy in dealing with some matter in the Hon'ble High Court.

Accordingly, the matter stands adjourned for consideration on the abovesaid application on 18.09.2020 and for evidence for the LRs of the workman on 02.03.2021. LRs of the workman are directed to file affidavits of the witnesses in the court one week prior to the next date of hearing fixed for evidence and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020

LIR No. 2505/16

Om Prakash Yadav vs. M/s Guru Ramdas Bus Body Builder

18.08.2020

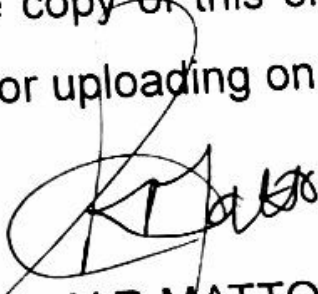
Present: None for the parties.

The matter was earlier fixed for 16.04.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 25.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.08.2020